

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 17.

IA(I.B.C)/ 2846(MB)2023 IN C.P. (IB)/148(MB)2022

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **30.04.2024**

NAME OF THE PARTIES : **Rohit Plastopack Private Limited**

Vs

Dentsu Communications India Private limited

For OC : Adv. Gaurav Kumar

For CD : Adv. Anindita Roy Chowdhury, Adv. Vatsala Rai,
Adv. Sushrut Garg, Adv. Devanshi Jhaveri

IBC under Sec. 9

ORDER

1. This is a transferred matter from Bench V to this Bench.
2. Heard the arguments on both sides in part.
3. PCS requests for time for filing additional memo.
4. Counsel for the CD submits that the Board Resolution dated 15.11.2021 does not have authorisation to Mr. Prince Shah who has filed the application and the said Board Resolution was for initiating recovery proceedings against the CD. List on **03.06.2024 for further hearing.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

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